

**HIGH COURT OF SIKKIM**  
**Record of Proceedings**

**I.A. No.01 of 2024 in MAC App./129/2024 (Filing No.)**

THE BRANCH MANAGER, APPLICANT  
HDFC ERGO GENERAL INSURANCE COMPANY LIMITED

*VERSUS*

DHAN KUMARI RAI AND OTHERS RESPONDENTS

**Date: 24.02.2025**

CORAM:

**THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

For Applicant Mr. Rahul Rathi, Advocate.

For Respondents

R-1 to R-3 None present.

R-4 Mr. Kumar Sharma, Advocate (*through VC*).

R-5 None present.

**ORDER**

None appears for the Respondents No.1 to 3.

Perused the orders of the Learned Motor Accident Claims Tribunal, Namchi, Sikkim, furnished by Learned Counsel for the Applicant to bolster his submission that the Applicant was not given an opportunity to defend himself before the Learned MACT in the execution proceeding, being MACT(Execution) Case No.02 of 2023.

To verify this, call for the records of the Learned MACT with regard to the MACT Case No.01 of 2020 and MACT(Execution) Case No.02 of 2023 from the concerned Tribunal.

List on 07-03-2025.

**Judge**  
24.02.2025